

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 281 OF 2018 &
IA NOS. 1189 & 1767 OF 2018**

Dated: 28th January, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

Damodar Valley Corporation **Appellant(s)**
Versus
Jharkhand State Electricity Regulatory Commission & Ors. **Respondent(s)**

Counsel for the Appellant(s) : Mr. M.G. Ramachandran
Ms. Anushree Bardhan
Ms. Poorva Saigal

Counsel for the Respondent(s) : Mr. Farrukh Rasheed for R-1
Mr. Rajiv Yadav for R-2
Mr. Himanshu Shekhar
Mr. Aabhas Parimal
Mr. Jamnesh Kumar for R-3

ORDER

A No. 1767 of 2018
(Application for condonation of delay in filing reply)

For the reasons set out in the application explaining 36 days' delay in filing reply, the same is accepted as we find it satisfactory and sufficient cause has been made out. Hence, the delay is condoned and the reply is taken on record.

The application is disposed of.

APPEAL NO. 281 OF 2018 & IA NO. 1189 OF 2018

Learned counsel for Respondent No. 3 seeks three weeks' time to file reply. Time is granted. He may file the reply on or before 18-2-2019 with advance copy to the other side. Thereafter, rejoinder may be filed by Appellant within two weeks, i.e. on or before 4-3-2019 with advance copy to the other side.

List the matter on **27-3-2019**.

(S. D. Dubey)
Technical Member

tpd/js

(Justice Manjula Chellur)
Chairperson